

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 189 of 2013**  
**&**  
**IA No. 257 & 349 of 2013**

**Dated : 24<sup>th</sup> October, 2013**

**Present:** Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member

**In the matter of:**

**Shri Bajrang Power Ispat Ltd. ....Appellant(s)**

**Versus**

**Chhattisgarh State Electricity Regulatory  
Commission & Anr. ...Respondent(s)**

Counsel for the Appellant (s): Mr. Aashish Bernard

Counsel for the Respondent(s): Ms. Swapna Seshadri for R.1  
Mr. Gopal Chaudhary with  
Mr. A. Bhatnagar (Rep.) for R.2

**ORDER**

**IA No. 349 of 2013**  
**(Appl. For withdrawal of appeal)**

The learned counsel for the Appellant seeks permission to withdraw the Appeal.

We have heard the learned counsel for the Respondent also.

In view of the request made by the learned counsel for the Appellant, the Appeal is allowed to be withdrawn. Accordingly, the Appeal is dismissed as withdrawn.

**(Rakesh Nath)**  
**Technical Member**  
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**(Justice M. Karpaga Vinayagam)**  
**Chairperson**